

DR. KARAN SINGH : Yes, Sir, after the decision is arrived at, certainly we will do it.

SHRI G. RAMACHANDRAN : Sir, the questioner mentioned somewhat emphatically that this engine has not passed the final test of airworthiness of the Federal Aviation Agency of the U.S.A. The Minister says in return "My impression is..." I think this is a very weak answer in regard to a matter of this importance. We do not want his impression. We want his knowledge, whether he knew the particular thing that the questioner mentioned.

DR. KARAN SINGH : Sir, I do not think I have information about the actual Federal Aviation authority which the hon. Member has mentioned; I do not think I have that particular information available at present. But as I said, my impression is that this engine is already in use and is already flying. Whether or not it has passed some particular test of the Agency which the hon. Member has mentioned, I do not immediately have that information. But I can assure you, Sir, and through you the House that in a matter of this importance, there is no question of taking any risk or any chance. Everything will be carefully considered.

SHRI M. M. DHARIA : Mr. Chairman, Sir, may I remind the hon. Minister that when this issue was discussed last time, all possible suspicion was expressed in this House on the report prepared by the Committee of the Ministry itself against the report of the Lal Committee? And when that suspicious atmosphere remains even today, may we know from the hon. Minister what is what, what the truth is, and why matters are being delayed like this? This delaying of matters is adding to the suspicion and causing more loss to our Civil Aviation. In these circumstances, will the hon. Minister assure this House that the matter will be thoroughly enquired into immediately and a decision will be taken as early as possible?

DR. KARAN SINGH : Sir, I would submit that there is no cause whatsoever for any suspicion. The matter is being looked into very carefully at the very highest level. Therefore, there is no question whatsoever of there being anything suspicious about it. It is an important purchase...

SHRI BHUPESH GUPTA : You said "highest level." You tell us the altitude of that level?

SHRI BIREN ROY : Sir, on a point of order. The DC-9 is in scheduled service in Europe.

SHRI ARJUN ARORA : There is no point of order.

DR. KARAN SINGH : The point which the hon. Member, Shri Dharia, made is this, that the decision should be expedited. Certainly we are also anxious that the decision should be expedited after a thorough study.

SHRI A. D. MANI : May I ask the hon. Minister whether he is aware of the fact that the Indian Airlines Corporation is an autonomous corporation and that they are going to use this plane and not Dr. Karan Singh and, therefore, the Government should not interfere with the technical decisions taken by the Indian Airlines Corporation on the basis of economy of DC-9 plane flights?

DR. KARAN SINGH : Sir, certainly we appreciate and respect the autonomy of public sector corporations. But in a matter of this importance, I think it is necessary for Government also to be entirely sure that the purchase is made in the best possible manner.

MR. CHAIRMAN : Next question.

USE OF FOREIGN MONEY IN ELECTIONS

*62. **SHRI CHITTA BASU† :**

SHRI A. G. KULKARNI :

SHRI KRISHAN KANT :

SHRI R. P. SINHA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question No. 169 given in the Rajya Sabha on the 24th July, 1968 and state :

(a) whether the examination of the report on the use of foreign money during the last general elections has since been completed; and

(b) if so, the nature of the decision arrived at and the steps proposed to be taken in the matter?

†The question was actually asked on the floor of the House by Shri Chitta Basu.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) :

a) and (b) The report of the Intelligence Bureau on the use of foreign money for the last General elections and for other purposes is still under consideration.

c. SHRI CHITTA BASU : Sir, a news item published in a section of the Indian press says : "The Indian official enquiry had concluded that the United States Central Intelligence Agency had given substantial sums of money to right-wing parties and candidates during the last general elections, the *New York Times* reported from New Delhi, quoting high Government sources. The report said that the enquiry conducted by the Central Bureau of Investigations had found Jan Sangh, Swatantra and some Congress members having received help as also the Praja Socialists. It said that certain left-wing parties were known to have received help from Communist embassies in Delhi." May I know....

SHRI LOKANATH MISRA : What is that paper ?

SHRI A. D. MANI : You must read out the name of the paper.

श्री जगदम्बी प्रसाद यादव : बिना पेपर का नाम बतलाये किसी पार्टी को बदनाम करना उचित मालूम नहीं देता है। किसी पेपर की कटिंग पढ़कर और वगैर उसका पूरा ब्यौरा दिये किसी पार्टी को ब्लेम करना कि उसने विदेशों से रुपया लिया है, यह उचित मालूम नहीं देता है। इसलिए ऐसे व्यवस्था होनी चाहिये कि कतरन का पूरा ब्यौरा दिये बिना किसी पार्टी को बदनाम करने की कोशिश नहीं की जानी चाहिये।

SHRI CHITTA BASU : This is "The Economic Times", Bombay, 14th June, 1967. I have read out the report from this paper. I have got a cutting with me. This report says that certain parties, including the Congress Party, are recipients of foreign money. Now the Home Minister says that the Central Bureau of Investigation has also prepared a report and that the Government is considering that report. May I know from the honourable Minister whether the report under the consideration of the Government has referred to this news item ?

SHRI Y. B. CHAVAN : No, Sir.

SHRI CHITTA BASU : Then, does the report under the consideration of the Government include the names of these parties as recipients of foreign money ?

SHRI Y. B. CHAVAN : No, Sir.

SHRI A. G. KULKARNI : Sir, in the last session the hon. Home Minister promised that he would give the report here. But it seems now that it is still not ready. The common man feels that the Russians as well as the Americans are indulging in the activities of the elections of this country. So, in all fairness a very quick decision must be taken because again mid-term elections are taking place and this money, once it has entered, the political propaganda will spoil the entire democratic set-up. In this connection, may I request the hon. Minister to expedite the report as early as possible ?

SHRI Y. B. CHAVAN : Certainly, Sir, I can understand the hon. Member's feeling about it and I share that feeling. I had explained many times the difficulty about this report. This report is of a general type. As I said, this information is based on a certain source and they are incapable of being verified or checked up as a piece of evidence. Therefore, from the study that has been made we have to draw some broad conclusions as to the steps that have to be taken to prevent any use of foreign money in future, and that, Sir, contemplates some action or some measures practically in the entire field of administration wherein some other Ministries will also have to be consulted. This process will take a longer time.

I have not said that I would place the report of the Enquiry on the Table of the House. I have not meant so. But certainly I have said that I will make a statement on the conclusions that we reach and I have also promised that after the examination I will discuss those conclusions with the leading members of the different political parties. Therefore, Sir, I would make an appeal again, it is no good making allegations against any political party. Unless I have got a proof against any particular party, there is no use making allegations. That will be humiliating our own nation. When we say that this party is involved, that party is involved, the very purpose of such propaganda is to

defame the democracy of this country. It is because there are dangers. I want to reduce the dangers in it to the minimum.

SHRI KRISHAN KANT : Sir, the Home Minister has said that the report is under consideration and he has referred to various difficulties. I want to draw his attention to the fact that a lot of news is going on that in the coming mid-term elections foreign money is also coming in and has also started coming in. For this mischief I am not blaming any political party, whether this side or that side. But this money is coming in. Is it not right—he may take administrative action—that the real action has to be taken by the people of India? If it is known that some individuals or some parties, directly or indirectly, are being helped by the foreign agencies, is it not time that the people of India revolted and demanded the elimination of those people in the election rather than take immediate administrative action? Secondly, I want to know how long the Home Minister will take to be able to come to broad conclusions. I think it would be better if it is done before the mid-term election.

SHRI Y. B. CHAVAN : A very effective public opinion and political thinking has to be created in this country and that cannot be done overnight. I cannot assure that by one single administrative action this can be done. We will have to create a very strong effective public opinion about this matter. The very purpose of this report or of this discussion, really speaking, is to create that public opinion here. I would certainly make an appeal to all the political parties to see that these reports are unfounded or that there is no substance about them.

(At this stage many hon. Members stood up to put questions)

MR. CHAIRMAN : So many people want to put a question. I can give at the most ten minutes. Not more than that. There is another gentleman here. I must give him a chance.

SHRI PITAMBER DAS : Sir, I want to know whether it is possible for the Home Minister to make a statement on this matter—say by the end of December, before we get up so that those who are anxious to build up an

atmosphere for the coming mid-term election, may do so.

SHRI Y. B. CHAVAN : Certainly, Sir. That is my effort. I have made an assurance of this kind, that I will make a statement during this session. I hope I will be able to do it.

श्री राजनारायण : श्रीमन्, क्या घर मंत्री अपनी स्मरण शक्ति को ताजी करेंगे और याद करेंगे कि इसी सदन में एक ध्यान आकर्षण प्रश्न गत सदन की बैठक में मैंने उठाया था कि वाशिंगटन में न्यूयार्क टाइम्स में सी० बी० आई० की रिपोर्ट पूरी छपी है जिसमें उसने लिखा है कि 1967 के आम चुनाव में विदेशी धन इस देश में पानी की तरह बहाया गया और सी० आई० ए० का पैसा लाखों लाख रुपया यहां विभिन्न राजनीतिक दलों में वितरित किया गया जिसमें प्रथम नम्बर पर नाम है जनसंघ का, द्वितीय नम्बर पर नाम है स्वतंत्र पार्टी का, तृतीय नम्बर पर नाम है प्रसोपा का और चतुर्थ नम्बर पर नाम है कांग्रेस के लोग। कांग्रेस पार्टी नहीं है, कांग्रेस के लोग हैं और उसी समय मैंने कहा था कि इन्दिरा जी को दिया होगा, कामरा को नहीं दिया होगा। और उसी रपट में यह भी है कि दिल्ली स्थित रूस और चीन के दूतावासों से भी लाखों लाख रुपया बांटा गया। यह मुझे खूब याद है। मैं आपके द्वारा घर मंत्री जी से जानना चाहता हूँ कि उनकी स्मृति ठीक है या नहीं, उसको देखें कि जनसंघ और स्वतंत्र पार्टी के लोगों ने उसमें पूरक प्रश्न किये थे कि यह लीकेज कैसे हुआ, तो घर मंत्री ने कहा था कि यह लीकेज नहीं है। यह कंजक्वर है। तो हमने उनको कहा कि आप पूरी रपट सदन के पटल पर रखें, तो उन्होंने यह कहा और यह जो छपा है यह ठीक है या नहीं, इसके लिये घर मंत्री का बयान है, उसको पढ़ा जाये कि मैंने रपट देखी है मगर पूरी पढ़ी नहीं है इसलिये मैं कुछ कह नहीं सकता।

अब मैं बहुत ही अदब के साथ कहना चाहता हूँ, कि क्या घर मंत्री जिस बात को चाहते हैं कि यह वातावरण न बने, समाप्त हो, और विदेशों का पैसा या विदेशी शक्तियाँ हमारे देश की राजनीति को प्रभावित करने के लिये जो राजनीतिक दलों को खरीद रही हैं यह रुके तो शुद्ध रूप में पूरी रपट इस सदन के पटल पर रखी जाये ताकि उमका विवेचन हो सके। श्रीमन्, मैं आपके जरिये कहना चाहूँगा कि क्या घर मंत्री जी उस खतरे को नहीं देख रहे हैं कि अगर विदेशी शक्तियाँ इस तरह से आम चुनाव में लाखों लाख रुपया देकर जनतंत्र को धनतंत्र बना कर यहाँ के आम चुनाव को प्रभावित करेंगी तो इस देश की आजादी खतरे में पड़ेगी और इस देश की जो अर्जित आजादी इतनी मेहनत के बाद आयी गांधी के पुन्य प्रताप से और देश की गरीब जनता की मेहनत से आज वह पुनः इस विश्व की शक्तियों के जरिये खरीदी जा रही है। क्या मंत्री जी को इस की कोई जानकारी है।

MR. CHAIRMAN : Mr. Rajnarain, you should not take such a long time in putting a question. You have already taken four minutes. You must try to be brief and straight. Please sit down. You have finished your question.

SHRI Y. B. CHAVAN : Sir, I really do not know whether he has put a question. He has made a speech, a long speech. But certainly, Sir, I will have to make a little speech now in answer because he has raised all sorts of doubts, suspicions and other things.

श्री राजनारायण : प्वाइंट आफ आर्डर । अगर कोई स्टेटमेंट होगा तो उस पर बहस होगी । यह मेरा प्वाइंट आफ आर्डर है ।

MR. CHAIRMAN : You have put the question. I want to discourage the raising of points of order every time a question is put. It is impossible to get on. There was an understanding reached that there would be no point of order at the question time. Now

everybody is raising points of order in order to obstruct the proceedings of this House.

श्री राजनारायण : हाँ, तो इस तरह का स्टेटमेंट होगा तो उस स्टेटमेंट पर बहस होगी। जब डाइरेक्ट क्वेश्चन है तो मंत्री जी उसका डाइरेक्ट ऐंमर दें। ईमानदारी के साथ सदन के पटल पर सी० बी० आई० की पूरी रपट रखी जाये। उस रपट के बिना रखे इस समय हम मंत्री जी के स्टेटमेंट पर बहस करने के लिये तैयार नहीं हैं।

SHRI A. P. CHATTERJEE : May I know whether there is such a thing as CBI report, that the Minister should answer ?

SHRI Y. B. CHAVAN : I have answered this question many times. I can tell you again that it is not a CBI report. I have tried to explain this point that CBI and IB are two different organisations; their functions are different and their method of work is different. CBI is an investigating organisation. There is another organisation known as Intelligence Bureau. Please cram it. I have said that there is a report of the Intelligence Bureau which has gone into these questions generally and whatever information they have is based on certain source reports. A source report is something which cannot be verified with the help of documents, etc. Sometimes they are given oral information. So no specific allegations or inferences can be drawn against any political party. The hon. Member has made a reference to the New York Times or some other papers. I have not seen what exactly is there but I know the trend. Possibly I have seen that newspaper report; it is full of conjectures. I had not seen the report then; I had not studied the report or read the report fully. Now I have read the report and studied the report very well. Therefore I can say that in this matter no particular political party can be blamed because there is no evidence against any political party as such.

SHRI A. P. CHATTERJEE : Then why not publish it ?

SHRI Y. B. CHAVAN : A report which is not based on any documentary

evidence cannot be published. You may think in a different way but this is my view. Therefore, Sir, I disapprove of what the hon. Member was speaking. But what is the use of my disapproving of it? You must support me in this matter. The hon. Member, in the course of his question, mentioned certain names, including that of the Prime Minister; it is a wrong thing to do.

श्री राजनारायण : जो 36 लाख रुपया खर्च हो गया, रायबरेली के चुनाव में। यह चव्हाण मंत्री नहीं बोल रहा है, यह चव्हाण व्यक्ति बोल रहा है। वहां चुनाव में 36 लाख रुपया खर्च हुआ है और सारे वोट खरीद लिये गये हैं। वहां वोटों को शराब, कबाब और मुर्गा मुर्गी खिलाया गया है।

MR. CHAIRMAN : Please sit down.
(Interruptions)

SHRI N. SRI RAMA REDDY : Sir, we are being made helpless spectators here at the hands of a particular gentleman.

MR. CHAIRMAN : For the benefit of this House I want to read Rule 47 and I am going to stick to it hereafter. It says :

“(1) Subject to the provisions of sub-rule (2) of this rule, a question may be asked for the purpose of obtaining information on a matter of public importance within the special cognizance of the Minister to whom it is addressed.

(2) The right to ask a question is governed by the following conditions :—

(i) it shall be clearly and precisely expressed ;

(ii) it shall not bring in any name or statement not strictly necessary to make the question intelligible ;

(iii) if it contains a statement the member shall make himself responsible for the accuracy of the statement ;

(iv) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements ; . . .”

I want every member of this House to remember this rule. I have decided that if epithets or imputations are made, I shall take the authority myself to have it expunged. I want to give this warning to every Member of this House. If such things continue, I shall have to take very drastic measures. Otherwise no business can be conducted in this House any longer.

SHRI BHUPESH GUPTA : Sir, you are quite right in reminding us of the rule. But some of us have been familiar with this rule for the last 16 years. If we have not understood all these 16 years what the rule means, I think at the fag end of our career we will not be able to understand it. But then I request you to kindly consider in your Chamber the exact wording of the rule, for example ‘strictly’, ‘inferences’, etc. These are matters of opinion. Sir, a question may lead to certain supplementaries and then the answers given to those supplementaries may have relevance to some other questions. Therefore it is for you to guide us all. The only thing that I would request you to do is to sometimes tell the Ministers also how to answer questions. You have told us how to ask questions. I fully submit to your guidance. But I would like you to tell them also how to answer questions so that the gentlemen on the Treasury Benches also submit to your guidance sometimes.

MR. CHAIRMAN : Next question.
No. 63.

श्री राजनारायण : श्रीमन्, एक निवेदन हमको करना है। आपने जो अभी सुझाव दिया रूल पढ़ कर के, उसको हम बहुत दिन से जानते हैं। श्रीमन्, आप खुद जानते हैं कि हम रूलम् अच्छी तरह से समझते हैं और हमको रूलम् के बारे में कोई सफाई देने की जरूरत नहीं है। हम अपना कर्तव्य जानते हैं। आप सरकारी पक्ष के मंत्रियों को वह व्यवस्था बता दें जो डा० जाकिर हुसेन आपके पद पर रहकर कर गये। मैंने दो महीना हुआ जब कि प्राइम मिनिस्टर के ऊपर डेफिनिट चार्जेंज लगा करके आप को एक खत लिखा। आपने उस खत का कोई जवाब नहीं दिया। अब उसपर हम क्या

करें, आप हमको रास्ता बताइये। आप कहते हैं कि चिट्ठी लिखो, और हम चिट्ठी लिखें आप को, डिप्टी प्राइम मिनिस्टर को, प्राइम मिनिस्टर को और आज तक हमको उसका जवाब न मिले और कल हम कुछ उसके सम्बन्ध में कहने लगे तो आप क्या करेंगे, आप अपना कर्तव्य बता दीजिये।

SHRI M. M. DHARIA : Sir, I rise on a point of order. Mr. Chairman, Sir, you have already called the next question. Therefore whatever has been stated after that by the hon. Member, Shri Rajnarain, should be expunged.

MR. CHAIRMAN : Next question. No. 63.

श्री राजनारायण : श्रीमन्, मैं जानना चाहता हूँ कि आपने क्या कोई आदेश दिया है।

MR. CHAIRMAN : You can talk to me in the Chamber; I will tell you; you come here.

श्री राजनारायण : आप उसको एक्सपंज नहीं कर सकते हैं। डिमोक्रेसी के सेवियर न आप हैं और न धारिया हैं।

MR. CHAIRMAN : You can talk to me in the Chamber.

श्री राजनारायण : डेमोक्रेसी में डेमोक्रेटिक तरीके से काम चलेगा। आप अगर इस तरीके से कह देंगे कि एक्सपंज कर दिया जाय और वह एक्सपंज हो गया तो हम उसे छाप कर बाटेंगे।

MR. CHAIRMAN : You can talk to me in the Chamber. I will be available there.

श्री राजनारायण : मैं आपसे निवेदन करना चाहता हूँ कि अगर आप उसको एक्सपंज करेंगे तो जो हमने चिट्ठी लिखी है उसकी कापी साइक्लो-स्टाइल करा कर के हम यहां लोगों को बाटेंगे।

MR. CHAIRMAN : All right. Please sit down. Next question.

SHRI LOKANATH MISRA : Sir, he is giving us a threat. These things must come to an end once and for all. We cannot go on compromising in these matters.

श्री राजनारायण : देखिये यह हमारा कर्तव्य है और हम अपने कर्तव्य का पालन करेंगे। यह मैं आपको नोटिस दे रहा हूँ। यह कोई श्रेट नहीं है, यह कोई धमकी नहीं है।

MR. CHAIRMAN : You talk to me in the Chamber. Next question.

SHRI M. M. DHARIA : Sir, I have raised a point of order. I would like to have your ruling.

(Interruptions)

*63. [The Questioner (Shri R. P. Khaitan) was absent. For answer, vide col. 480 infra.]

MR. CHAIRMAN : Next question. No. 64.

DEVELOPMENT OF VISAKHAPATNAM PORT

*64. SHRI Z. A. AHMAD :

SHRI M. V. BHADRAM† :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the Regional Transport Survey Unit has prepared a plan for the development of Visakhapatnam port during the Fourth Five Year Plan period ;

(b) if so, what are the main features thereof ; and

(c) the estimated cost of the plan?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V.K.R.V. RAO) : (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

(c) The estimated cost of the improvements recommended by the Regional Transport Survey Unit is about Rs. 14.63 crores.

STATEMENT

(b) The recommendations made by the Regional Transport Survey Unit for development of Visakhapatnam Port are as follows :—

1. The total volume of trade handled through Visakhapatnam Port is expected to go up from 45 lakh tonnes in

†The question was actually asked on the floor of the House by Shri M. V. Bhadram.